REGARDING POINT OF ORDER RAISED BY A MEMBER UNDER RULE 29

SHRI DEREK O' BRIEN (West Bengal): Sir, I have a point of order.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Yes, what is your point of order?

SHRI DEREK O' BRIEN: Thank you, Sir. Sir, my point of order is this. Please take a look at Page 12, and my point of order pertains to Rule 29. Rule 29 deals with the List of Business. My point of order, in fact, is just what the Minister today said is proof to what is happening in this House. We are passing Bills; 30 Bills have been passed at an average of ten minutes per Bill. ...(Interruptions)... And, now, ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please speak on point of order.

SHRI DEREK O' BRIEN: I will speak only on point of order. ...(Interruptions)... only on the Rule.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Okay.

SHRI DEREK O' BRIEN: Thirty Bills passed at 10 minutes per Bill! How? Because if it is thirty, multiplied by 10, it comes to 300. I am willing to yield if any Minister from BJP can explain this. Secondly, Sir, on the List of Business, only 11 per cent of Bills passed or scrutinised by Parliamentary Committees. Give me a response to this. ...(Interruptions)... Eleven per cent of Bills! ...(Interruptions)... Sir, thirdly, again on this List of Business,....(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will have to go forward.

SHRI DEREK O' BRIEN: My point of order on this is, the Prime Minister has answered zero questions on the floor of the House....(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We need to proceed. ...(Interruptions)... We need to proceed. ...(Interruptions)... Thank you. ...(Interruptions)... Yes, Bhupender Yadavji.

पर्यावरण, वन और जलवायु परिवर्तन मंत्री; तथा श्रम और रोजगार मंत्री (श्री भूपेन्द्र यादव)ः सर, मिस्टर देरेक ने पॉइंट ऑफ आर्डर उठाया, लेकिन मैं इतना कहना चाहूंगा कि पॉइंट ऑफ ऑर्डर उठाने के साथ- साथ अगर वे रूल-235, रूल-238. ...(व्यवधान)...

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, his point of order should be disposed of by the Chairman and not by the Minister. ... (Interruptions)... His point of order should be disposed of by you. ... (Interruptions)...

SHRI DEREK O' BRIEN: Sir, first you have to dispose of my point of order. ...(Interruptions)...

श्री भूपेन्द्र यादवः सर, रूल-235 और रूल-238 में है कि how to behave in parliament-पार्लियामेंट में बोलते समय किस प्रकार से व्यवहार करना चाहिए, ...(व्यवधान)...जब पार्लियामेंट में बात कर रहे हों तो किसी को डिस्टर्ब नहीं करना चाहिए और न केवल डिस्टर्ब नहीं करना चाहिए ...(व्यवधान)...बिल्क इस प्रकार की तिष्ट्रियाँ भी नहीं दिखानी चाहिए और सबसे बड़ी बात रूल-258 में यह है कि चेयरमैन की रूलिंग फाइनल होती है। ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): One second. ... (Interruptions)...

SHRI DEREK O' BRIEN: Sir, you have to dispose of my point of order first. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have heard you. ...(Interruptions)...
Just allow him to finish. ...(Interruptions)... I will come to you. ...(Interruptions)...

श्री भूपेन्द्र यादवः सर, आपके रूल-२६७ पर जब रूल-२५८ के अनुसार चेयरमैन की ...(व्यवधान)... फाइनल रूलिंग आ गई है।...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have heard you, Bhupender ji. ...(Interruptions)... Let me make it clear. ...(Interruptions)... Okay. ...(Interruptions)... No, no. On this point... ...(Interruptions)... Okay, hon. LoP.

विपक्ष के नेता (श्री मिल्लकार्जुन खरगे): माननीय उपसभाध्यक्ष जी, जब सदस्य पॉइंट ऑफ आर्डर उठाये, नेचुरली उसके ऊपर आपको रूलिंग देनी चाहिए, न कि by another Minister. This is one.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I will give the ruling.

श्री मिल्लकार्जुन खरगेः दूसरा, सप्लीमेंटरी लिस्ट ऑफ बिजनेस तो अभी आपने हमारे हाथ में दिया। पार्लियामेंटरी अफेयर्स मिनिस्टर कहते हैं कि इसे आप चर्चा में लें, तो क्या सभी ब्रह्मज्ञानी हैं? आपकी लिस्ट में जो आता है वही हम पढ़कर आते हैं कि आज ये चार बिल आ रहे हैं और उन चार बिलों की तैयारी करो। सडनली आपके मन में जो आता है, वह बिल ले लेते हैं, वह बिल पेश करते हैं और वही discussion करते हैं। हम कम से कम 20-22 दिन से लड़ रहे हैं कि पेगासस का इश्यू लो। हम पिछले 20-22 दिनों से इसके लिए लड़ रहे हैं कि पेगासस का इश्यू लिया जाए, लेकिन आप उसके लिए तैयार नहीं हैं।...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Leader of the Opposition, can I now respond to the point of order? I will just listen to him and I will come to you.

श्री मिल्लकार्जुन खरगे: आप कभी भी Supplementary List of Business लेकर आ जाते हैं और उसके ऊपर बहस कराते हैं।...(व्यवधान)... Farmers के इश्यू पर बहस नहीं कराते हैं।...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Leader of the Opposition, I have heard you. I will have to move forward now.

श्री मल्लिकार्जुन खरगे : Inflation के ऊपर बहस नहीं कराते हैं।...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I gave you the time, hon. Leader of the Opposition.

SHRI MALLIKARJUN KHARGE: Increasing fuel prices and other things के ऊपर बहस नहीं कराते हैं।...(व्यवधान)...राफेल में जो * हुई है, उसके ऊपर बहस नहीं कराते हैं।...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have made your point. ...(Interruptions)... Now, the hon. Minister. ...(Interruptions)... I have heard you, please. ...(Interruptions)...

THE MINISTER OF PARLIAMENTARY AFFAIRS; THE MINISTER OF COAL; AND THE MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, I would only like to clarify, मैं यह स्पष्ट करना चाहता हूँ कि जो बिल्स Supplementary List of Business में लाए गए हैं, they

•

^{*} Expunged as ordered by the Chair.

have been circulated well in advance. जितना पहले circulate करना चाहिए था, उतना पहले हमने circulate किया है।...(व्यवधान)... Sir, Circulation का मतलब क्या है? ...(व्यवधान)... circulation का मतलब है कि उसके अनुसार पढ़ कर आना चाहिए।...(व्यवधान)... दूसरी बात यह है कि वे पढ़ कर आएँ और चर्चा करें, तो हम उसके लिए भी तैयार हैं, लेकिन वे चर्चा भी नहीं करते हैं।...(व्यवधान)... यह क्या है? ...(व्यवधान)... सरकार यह चाहती है कि पूरी चर्चा हो, लेकिन ये चर्चा के लिए भी तैयार नहीं हैं।...(व्यवधान)... हमने इसको पहले ही circulate किया है।...(व्यवधान)... ये बिल्स तो पहले circulate हुए हैं।...(व्यवधान)... circulate होने के बाद भी ये चर्चा करने के लिए तैयार नहीं हैं, यह ठीक बात नहीं है।...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, I am going to make this as a statement. This is not a point of order under Rule 29. The Business is to be taken up in the House in order of the powers of the hon. Chairman. So, the issue of Supplementary and realignment of orders is all right. I have made my ruling. We will start with the Statutory Resolution and the Tribunals Reforms Bill, 2021 to be discussed together. Shri Shaktisinh Gohil, do you want to move the Resolution?

STATUTORY RESOLUTION

*Disapproving the Tribunals Reforms (Rationalisation and Conditions of Service)
Ordinance, 2021

&

GOVERNMENT BILLS *The Tribunals Reforms Bill, 2021

श्री शक्तिसिंह गोहिल (गुजरात) : सर, मैं अपना यह Statutory Resolution मूव करता हूँ, क्योंकि इस Ordinance के संबंध में सुप्रीम कोर्ट ने कहा है कि यह unconstitutional है, contrary to the Article 14 है, Judiciary की independence के खिलाफ है। हम judiciary की चिंता करते हैं। पेगासस के जिए जजों की जासूसी होती है, इसलिए हम इसके खिलाफ हैं।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Are you moving the Resolution?

SHRI SHAKTISINH GOHIL: Sir, I move:

"That this House disapproves the Tribunals Reforms (Rationalisation and Conditions of Service) Ordinance, 2021 (No. 2 of 2021) promulgated by the President of India on 4th April, 2021".

-

^{*} Discussed together